

**PUNJAB VIDHAN SABHA SECRETARIAT**  
(LEGISLATION BRANCH)

No. 30-LA-2022/ 3899

From

Surinder Pal,  
Secretary.

To

1. The Secretary, Election Commission of India,  
Nirvachan Sadan, Ashoka Road,  
New Delhi-110001.
2. The Secretary to Government of India,  
Ministry of Parliamentary Affairs,  
92, Parliament House, New Delhi-110001.
3. The Secretary, Ministry of Law,  
Department of Legal Affairs, New Delhi-110001.
4. The Chief Secretary / Additional Chief Secretaries to  
Government, Punjab, Chandigarh.
5. All Financial Commissioners / Principal Secretaries/  
Administrative Secretaries to Government, Punjab,  
Chandigarh.
6. The Chief Electoral Officer and Secretary to Government,  
Punjab, Election Department, Chandigarh.
7. The Deputy Secretary to Government of India,  
Ministry of Home Affairs,  
(Political I(A) Section), New Delhi-110001.
8. The Secretaries to all State Legislative Assemblies / Councils  
in India.
9. The Librarian,  
Lok Sabha Secretariat, New Delhi-110001.

Dated Chandigarh, the \_\_\_\_\_ 1<sup>st</sup> April, 2022.

Sir / Madam,

In continuation to this Secretariat's letter No. 30-LA-2022/3480, dated the 22<sup>nd</sup> March, 2022, on the subject cited above, I am directed to inform you that the First Session of the 16<sup>th</sup> Punjab Vidhan Sabha, which was adjourned sine-die on 22<sup>nd</sup> March, 2022 has been called by the Hon'ble Speaker under the Rule 16 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) to meet for its Special sitting on 1<sup>st</sup> April, 2022. After that sitting, the First Session has been adjourned sine-die on the same day.

Yours faithfully,

*Rishi Selgeel*

UNDER SECRETARY,  
for SECRETARY